

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3589
ANSWERED ON:15.12.2006
VIOLATION OF MASTER PLAN, DELHI
Bose Shri Subrata

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the cases of violation of Master Plan Delhi have come to the notice of the Delhi Development Authority;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)to(c): Delhi Development Authority (DDA) has reported that on detection of cases of violation of Master Plan, Show Cause Notices are issued under section 29 (2) of Delhi Development Act, 1957. Prosecution is launched in the designated court of Metropolitan Magistrate on the basis of the reply received to the Show Cause Notices and other relevant evidence. In the year 2005-2006. DDA had launched 405 prosecution cases in the court of Metropolitan Magistrate.